

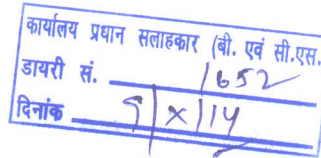


By Email <cp@traai.gov.in> / Hand Delivery

September 30, 2014

Dr. Rahul Khullar

Chairperson
Telecom Regulatory Authority of India,
Mahanagar Door Sanchar Bhawan
Jawahar Lal Nehru Marg, (Old Minto Road)
New Delhi – 110 002



Dear Sir,

Re: Civil Appeal Nos. 829-833 of 2009, namely Telecom Regulatory Authority of India Vs. Set discovery before the Hon'ble Supreme Court.

While disposing off the above appeals the Hon'ble Supreme Court' vide order dated September 17, 2014 has stated that in "In case any of the stakeholders intend to make representations to the TRAI, they may do so positively within ten days and in any case on or before 30.09.2014". **Copy of Order attached.**

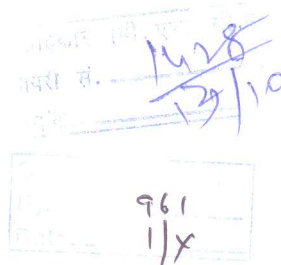
In view of the Order of the Hon'ble Supreme Court and our various submissions relating to carriage fees, it is requested that the Authority may include within the ambit of the new consideration/consultation, the issue of regulation of carriage fee. Copy of our representations sent in regard to carriage fees to the TRAI are attached for your reference.

NBA also wishes to clarify that on the subject of carriage/placement fees another batch of civil appeals, including **Civil Appeal No. 1525 of 2013 News Broadcasters Association & Anr. v/s Telecom Regulatory Authority of India & Ors.** are also pending decision before the Hon'ble Supreme Court. However, as you are aware, the issues raised by the NBA in relation to carriage/placement fees are much wider and numerous compared to the challenge pending before the Hon'ble Supreme Court in the last mentioned batch of Civil Appeals.

NBA urges the TRAI to consider all issues in relation to carriage/placement fees in order to resolve this long pending issue in the interest of all stakeholders.

We request you to kindly consider the attached representations and give us a personal hearing to explain our stand.

Thanking you,



Yours faithfully,

Annie Joseph

Annie Joseph
Secretary General

Encl: As above

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NOS. 829-833 OF 2009

TELECOM REGULATORY AUTHORITY OF INDIA

Appellant(s)

VERSUS

SET DISCOVERY P. LTD. ETC.

Respondent(s)

O R D E R

These appeals are directed against an order dated 15.01.2009 passed by the Telecom Disputes Settlement & Appellate Tribunal (for short 'the Tribunal').

The Tribunal dealt with the validity of the Telecommunications (Broadcasting and Cable) Service (Second) Tariff (Eighth Amendment) Order 2007 dated 04.10.2007 issued by the Telecom Regulatory Authority of India (for short 'the TRAI').

During the pendency of the appeal, an order was passed on 13.05.2009 by this Court noticing that the Tribunal has directed the TRAI to study the matter afresh and issue a comprehensive order covering all the aspects including the issue of subscription base in a non-addressable system.

It was stated by learned senior counsel appearing for the TRAI that a revised study would be completed within a short period after hearing all the stakeholders at the earliest.

Signature Not Verified

Digitally signed by
Meenakshi Gohli
Date: 2014.09.23
16:40:46 IST
Reason: —

Pursuant to the order dated 13.05.2009, the TRAI prepared a report dated 21.07.2010, but that is not the subject-matter of the present appeals.

